

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.2109
TO BE ANSWERED ON 24.12.2018

CONSTRUCTION AROUND MONUMENTS

2109. PROF. SAUGATA ROY:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has any proposal to reduce the limit of non-construction area around the heritage sites;
- (b) if so, the details there of;
- (c) whether the Government has noticed the serious issues being faced by the residents around heritage sites of the country; and
- (d) if so, the details thereof along with the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND
MINISTER OF STATE FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

- (a) No, Madam.
- (b) Does not arise.
- (c)& (d) Residents have raised issues on notices issued against new construction or repairs without obtaining permission under Ancient Monuments and Archaeological Sites and Remains Act, 1958.
A mechanism for obtaining permission for construction in regulated areas and repairs in prohibited areas of centrally protected monuments/sites exist as per Section 20D of Ancient Monuments and Archaeological Sites and Remains (AMASR) Act, 1958.